

Statement-II

*Status report of uploading of Panchayat Darpan in the website by
North-Eastern States, as on 9th March, 2016.*

Sl. No.	State	No. of GPs Identified	GPs uploaded Panchayat Darpan Baseline	GPs uploaded Panchayat Darpan data-1st Quarter	GPs who have not uploaded Panchayat Darpan data
1.	Sikkim	2	2	2	0
2.	Assam	21	4	3	17
3.	Arunachal Pradesh	3	1	0	2
4.	Manipur	3	1	1	2
5.	Meghalaya	4	3	3	1
6.	Mizoram	2	2	2	0
7.	Tripura	3	3	3	0
8.	Nagaland	2	2	0	0
TOTAL		40	18	14	22

Special package to West Bengal

*174. SHRI DEREK O' BRIEN: Will the Minister of PLANNING be pleased to state:

(a) what are the criteria adopted for identifying States which would be granted a special package;

(b) what are the criteria adopted for ascertaining the quantum of special package;

(c) the reasons for overlooking certain States despite an urgent need for funds;

(d) whether the Central Government is planning to grant a special package to West Bengal; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (c) There is no firm criteria for special package for the States. The demand for special assistance to States, as and when received from them, is considered by the Union Government. These demands from the States are usually based on their specific needs which, *inter-alia*, include the issue of rehabilitation, reconstruction, development deficit in backward regions, infrastructure needs, etc.

(d) and (e) No proposal for granting a special package has been received in NITI Aayog in the recent past from the Government of West Bengal.

Operation of stone mines in Jharkhand without environmental clearance

*175. SHRIMATI NAZNIN FARUQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether stone mines in Jharkhand, especially in Santhal Pargana division, are currently being operated without obtaining required environmental clearance, beyond the stipulated date prescribed by the National Green Tribunal;

(b) if so, the details thereof;

(c) whether their operation is being allowed with the consent of Jharkhand Government which is a violation of NGT's order; and

(d) if so, what steps are being taken by the Ministry to enforce the court's direction in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) As per the information provided by the Department of Mines and Geology, Government of Jharkhand, the Environmental clearance has been made mandatory *vide* Gazette Notification No. 250, Ranchi, dated 30.05.2014 in case of all the minor minerals including stone mining in the state of Jharkhand which is also applicable for Santhal Pargana division.

(c) and (d) Government of Jharkhand has constituted the District Level Task Force in each District to enforce all the directions issued by the Competent Authorities, Hon'ble Courts and Tribunals to ensure compliance.

The Ministry of Environment, Forest and Climate Change has notified the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time, under the Environment (Protection) Act, 1986 which deals with the process to grant